

following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

I

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Finance Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

II

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Customs (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

III

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Customs and Central Excises Laws (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

IV

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 3) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of each of the Bills on the Table.

MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Madam, I beg to move:

"That in pursuance of item (xix) of clause (I) of Statute 2 of the Statutes of the University of Delhi read with Section 43 of the Delhi University Act, 1922 (No. 8 of 1922); this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Court of the University of Delhi in the vacancy caused by the retirement of Shri Murlidhar Chandrakant Bhandare from the membership of the Rajya Sabha on 2nd April, 1988.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Madam, I beg to move:

"That in pursuance of paragraph 5(b) of the Government of India

Ministry of Human Resource Development (Department of Education) Resolution No. F. 1-2/85-PN. 2 dated the 10th April, 1986; read with item (5) (ii) of the Annexure thereto; this House do proceed to elect, in such manner as the Chairman may direct; one member from among the Members of the House to be a member of the Central Advisory Board of Education in the vacancy caused by the retirement of Shrimati Amarjit Kaur from the membership of the Rajya Sabha on the 2nd April 1988."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE TOBACCO BOARD

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Madam, on behalf of Shri P. R. Das Munshi, I beg to move:

"That in pursuance of clause (b) of sub-section 4 of section 4 of the Tobacco Board Act, 1975; (No. 4 of 1975); read with rule 4(1) of the Tobacco Board Rules, 1976 this House do proceed to elect; in such manner as the Chairman may direct; one Member from among the Members of the House to be a Member of the Tobacco Board."

The question was put and the motion was adopted.

NON-COVERAGE BY A.I.R. OF PARLIAMENT'S OBITUARY REFERENCE TO SHRI K. VASUDEVA PANICKER, MEMBER, RAJYA SABHA IN 'PARLIAMENT NEWS' ON 3RD MAY, 1988

श्री पशुपति नाथ सुकुल (उत्तर प्रदेश): उपसभापति महोदया मैं आपकी अनुमति से और आपके माध्यम से सदन का और सरकार का ध्यान एक अत्यन्त महत्वपूर्ण विषय की ओर खींचना चाहता हूँ।

महोदया कल संसद के दोनों सदन में स्वर्गीय श्री पनिकर के निधन पर हम लोगों ने शोक प्रकट किया और उनके सम्मान में दोनों सदन की बैठक स्थगित हो गयी। संसद का यह समाचार दूरदर्शन पर तो आया, लेकिन संसद समाचार और पार्लियामेंट न्यूज में जो कि आकाशवाणी से प्रसारित होते हैं उनमें पार्लियामेंट न्यूज और संसद समीक्षा में उसको बिल्कुल ही ब्लैक आउट कर दिया। आकाशवाणी में ऐसा पहली बार हुआ है।

(व्यवधान) जहाँ तक मेरी जानकारी है आकाशवाणी के रिपोर्टरों ने रिपोर्ट सबमिट की, लेकिन जो ज्वाइंट डाइरेक्टर उनके हैं रिपोर्टिंग के उन्होंने उसको कैंसिल कर दिया और निकाल दिया।

तो मैं माननीय मंत्री जी से चाहूंगा कि इसकी पूरी जांच की जाये और पता लगाया जाए कि संसद की कार्यवाही को क्यों ब्लैक आउट किया गया।

श्री रजनी रंजन साहू (बिहार): महोदया, मैं इनकी भावनाओं के साथ हूँ।

SHRI VISHWA BANDHU GUPTA (Delhi): Madam this is a serious matter. (Interruptions)

THE DEPUTY CHAIRMAN: The Minister of Parliamentary Affairs told me this morning that they are going to look into this. Government is going to look into this. (Interruptions)

CAUSE OF DEATH OF SHRI K. VASUDEVA PANICKER, MEMBER; RAJYA SABHA

श्री राम चन्द्र विकल (उत्तर प्रदेश): उपसभापति महोदया, इसी से संबंधित मेरी जानकारी है जो मैं आपको देना चाहता हूँ। आज सभी समाचारपत्रों में यह छपा है कि पनिकर जी की मृत्यु डाक्टर की लापरवाही से हुयी, इंजेक्शन से हुयी, यह कहा गया है। मैं चाहता हूँ कि अगर यह बात सही है और सुना है कि वह डाक्टर गिरफ्तार भी हो गया है जैसा कि समाचारों